

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 97/2022

Kamal Tiwari

...Applicant

Versus

Union of India & Ors.

...Respondents

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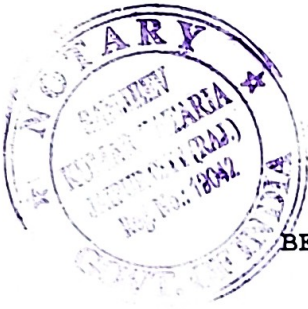
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Counsel for the RSPCB



(Arvind Soni)

Advocate



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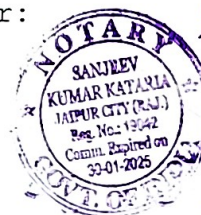
COMPLIANCE/ACTION TAKEN REPORT OF THE
DIRECTION GIVEN BY THE HON'BLE TRIBUNAL
VIDE ORDER DATED 01.11.2023 ON BEHALF
OF RAJASTHAN STATE POLLUTION CONTROL
BOARD.

MAY IT PLEASE YOUR HONOUR:

The humble respondent (Rajasthan State
Pollution Control Board) is most humbly submitted
this Compliance/Action Taken Report as per
direction given by the Hon'ble Tribunal vide
Order dated 01.11.2023.

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क्षेत्रीय सचिव
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (उत्तर)

1. That the Hon'ble Tribunal has passed
directions vide Order dated 01.11.2023 which
inter alia says as under:



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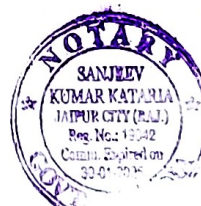
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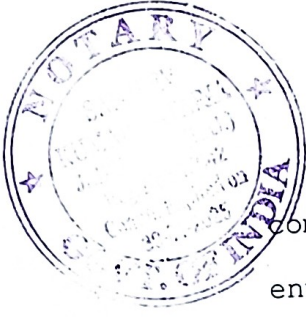
"We direct the same committee to calculate the environmental compensation of all the units holders who are violating the environmental norms and also the RIICO which is genesis of these violations and to take action for recovery of environmental compensation, prosecution and to submit the report within two weeks."

2. That in pursuance to aforesaid Order, the Joint Committee conducted its meeting on dated 03.11.2023 and 09.11.2023. Copy of the minutes of the meetings is submitted herewith and marked as Annexure-R/1. After considering entire factual aspects, the Committee decided to not insist for imposition of environment compensation against the units engaged in storage/godown facilities only and not having any production related activity, units found closed and the units having only domestic waste water discharge. As decided by the joint committee, 87 industrial units which were found operative without consent to operate were considered for imposition of the environmental compensation. The joint

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जयपुर (सितर)



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Committee also decided to impose environmental compensation on RIICO Limited. As per the assessment done by the joint committee, cumulative amount of environmental compensation comes out of Rs. 1,34,72,850/- for the aforesaid 87 industrial units and amount of Rs. 6,54,02,000/- for the RIICO Limited.

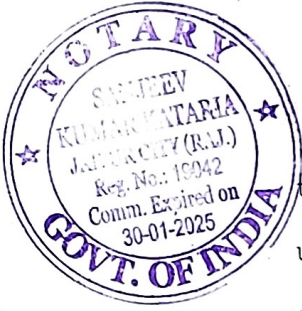
3. That in pursuance to decision taken by the joint committee, the Rajasthan State Pollution Control Board has issued notices to 87 industrial units and RIICO Limited on dated 17.11.2023 for intended imposition of the environmental compensation giving 15 days time to submit their reply. Copy of the notices issued to the Industries and copy of the notice issued to the RIICO Limited are submitted herewith and marked as Annexure-R/2 collectively.

4. That earlier, Rajasthan State Pollution Control Board had issued Show Cause Notices dated 30.10.2023 for intended closure of the 87 units operating without consent to operate and giving 15 days time to submit

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their reply. Out of above 87 industrial units, 8 industrial units have initiated application for consent from Rajasthan State Pollution Control Board, therefore, the Rajasthan State Pollution Control Board has issued direction for closure dated 20.11.2023 to the remaining 79 units which failed to apply for consent to operate. Copy of closure direction is submitted herewith and marked as Annexure-R/3 collectively.

PRAYER

In view of the above, it is submitted that the Compliance/Action Taken Report on behalf of Rajasthan State Pollution Control Board may kindly be taken on record.

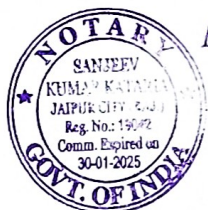
Vijay Sharma

RO, RSPCB, ~~Jaipur (North)~~
जयपुर (उत्तर)

Through his Counsel:

(Arvind Soni)

Advocate



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Minutes of Meeting dated 03.11.2023 and dated 09.11.2023 of the committee constituted by the Hon'ble NGT in the matter of O.A.No. 97/2022 (Kamal Tiwari V/s Union of India & Ors)

Hon'ble NGT (Central Zone Bench, Bhopal) in the matter of O.A. No. 97/2022 "Kamal Tiwari v/s Union of India& Ors" vide order dated 25.09.2023 constituted a joint committee and further passed an order dated 01.11.2023 which inter-alia states as follows:

"We direct the same committee to calculate the environmental compensation of all the unit holders who are violating the environmental norms and also the RIICO which is genesis of these violations and to take action for recovery of environmental compensation, prosecution and to submit the report within two weeks".

In compliance of the directions passed by the Hon'ble NGT, meetings of the joint committee were held on 03.11.2023 and 09.11.2023 respectively to finalise the modalities of calculations and actions for recovery of Environmental Compensation to be levied on defaulter units and the RIICO limited for violation of the environmental norms.

These meetings were attended by the following officers:

- (i) Sh. Sangram Singh Katiyar (IFS), Deputy Conservator of Forests, Wild Life (Zoo), Jaipur
- (ii) Sh. Mahesh Dutt Purohit, Scientist- D, SRO, Jaipur MoEF&CC, Government of India.
- (iii) Sh. Vijay Sharma, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North).
- (iv) Sh. Ghazanfar Ali Zaidi, ACF Nahargarh Sanctuary, Jaipur.
- (v) Sh. Dheeraj Nakra, Environment Expert, Department of Environment and Climate Change, Government of Rajasthan.

During the meeting, Regional Officer, RSPCB informed that RSPCB, vide office order dated 08.01.2020, has issued "Mechanism of Calculation, Imposition & Recovery of Environmental Compensation". The same was placed before the committee, during the meeting dated 03.11.2023, for consideration along with the prevailing categorisation of industrial units. The Committee after detail deliberations, decided that units operating without consent to operate be considered for imposition of environmental compensation. It is worthwhile to mention that the State Board has already taken up the matter of imposition of environmental compensation on the 15 units which were found discharging industrial waste water during the survey conducted by the State Board. The committee decided to not insist for imposition of environmental compensation against the units engaged in storage/ godown facilities only and not having any production related activity, units found closed and the units having only domestic waste water discharge. The Committee agreed to follow the methodology prescribed vide State Board's office order dated 08.01.2020 for calculation and imposition of the Environmental Compensation.

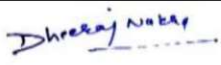
It was decided by the committee that RSPCB shall provide the details of defaulter units following the above criteria for calculation of environmental compensation. Based on the formula prescribed in the guideline for calculation of Environmental Compensation, the values of various factors required for calculation were agreed upon as below:

Sr No.	Factors	Defaulter Category	Remarks
1.	Pollution Index (PI)	Industrial Unit operating without consent of RSPCB	values as per type (Red, Orange, Green) of unit
		RIICO	RIICO being the area development project (for

			VKIA) shall be considered in 'RED' Category.
2.	Number of Days of violation (N)	Industrial Unit operating without consent of RSPCB	For calculation of number of days of violation, start day taken as date of violation observed till 08.11.2023.
		RIICO	Without consent duration from 08.01.2020 (The date of office order of State Board issuing mechanism of imposition of EC) to 08.11.2023 and duration of discharge into forest land from 22.01.2022 (Date of survey of Forest Department identifying construction of Nallah) to 08.11.2023
3	Scale of operation	Industrial Unit operating without consent of RSPCB	With respect to the units operating without consent, the information about scale of operation is not available. Further, Ministry of MSME has laid down criteria for Micro, Small and Medium Scale vide Notification dated 01.06.2020. As per the information gathered during the survey, almost all these units can be considered as Micro enterprises according to Notification dated 01.06.2020 of Ministry of MSME. Accordingly, scale

			factor of '0.25' prescribed in the mechanism of the State Board shall be taken for calculation.
		RIICO	For calculation of Environment Compensation, RIICO shall be considered as large-scale operator.
4.	Location Factor	For all type of defaulters	Maximum value 2.0 shall be taken considering the location of Industrial Area.
5	Rupee Factor	For all type of defaulters	As per actual numbers of violations

The Committee, during the meeting dated 09.11.2023 calculated the Environmental Compensation on the defaulter units as well as RIICO Ltd. Calculation sheet is enclosed **(Annexure- 1)**. Committee decided that RSPCB shall initiate further necessary action for imposition and recovery of Environmental Compensation on the basis of above criteria in accordance with the State Board's office order dated 08.01.2020.

 Sangram		 Dheeraj Nakra	
Sh. Sangram Singh Katiyar,	Shri Mahesh Dutt Purohit	Shri Dheeraj Nakra	Sh. Vijay Sharma,
Deputy Conservator of Forests, Wild Life (Zoo), Jaipur	Scientist- D, SRO, Jaipur MoEF&CC, GOI	Environment Expert, Department of Environment and Climate Change, Government of Rajasthan	Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North).

EC Calculation Sheet for unit's located in Vishwakarma Industrial Area

Annexure-1

S. No.	Name	Address	Details of violations	Period of violation		Factors to calculate EC				Amount of estimated Environmental Compensation				
				Start Date	End date	PI	S	LF	RF calculation	EC per day	Minimum EC amount per day	EC to be imposed per day	No. of days	Total amount of EC (Rs.)
1	S. D. Engineerin g works	Plot No.-735-D, Road No.-09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	36	180000
2	Rajasthan Transform ers & Electricals	Plot No.-H-1-748, Road No.-09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	36	189000
3	Sansure Metacast pvt. Ltd.	Plot No.-F-727 , Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	36	189000
4	Himalaya Wellness company	Plot No.-F-732, Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	36	180000
5	Venkatesh war fibres pvt. Ltd.	Plot No.-H-726, Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	36	180000

6	Ratan Ispat Industries	Plot No.-F-736 , Road No.- Road No. 9 F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	04-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	36	180000
7	International Steel Processor	Plot No.-F-655, Road No.- 09F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	05-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	35	175000
8	Sudarshan Transformers	Plot No.-F-694, Road No.- 09F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	05-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	35	183750
9	Agarwal Supply Agency	Plot No.-F-717, Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
10	Shalimar Agro Industries	Plot No.-F-659, Road No.- 09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
11	Comflexca ble Industries	Plot No.-F-665, Road No.- 09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	34	170000

12	Bimal Industries	Plot No.-G-715, Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
13	Ganesh Engineering Works	Plot No.-F-735 (C), Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	07-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	33	165000
14	Rajasthan electricals	Plot No.-G-710, Road No.- 09-F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	34	170000
15	Shivraj Engineering works	Plot No.-H-726 B, Road No.- 09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	29	145000
16	Hector Industries Pvt. Ltd.	Plot No.-G-752, Road No.- 09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	29	145000
17	Punjab Engineering Fabricators	Plot No.-G-756, Road No.- 09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	29	145000

18	Shankar Plastic	Plot No.-F-394 E, Road No.-09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	29	152250
19	M.B. Engineering (R.A. Infra Project Pvt. Ltd.)	Plot No.-G-757, Road No.-09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	29	152250
20	T & D Equipments	Plot No.-F-393 D, Road No.-09-F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	11-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	29	145000
21	Technomac Engineers	Plot No.-F-389 C, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
22	Electric care	Plot No.-F-389 A, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
23	Jyoti cables	Plot No.-E-759, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000

24	Rajasthan Ispat Traders	Plot No.-S-758 D, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
25	Jai Shree Industries	Plot No.-E-758 B, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
26	Spectral Lead Metal Pvt. Ltd.	Plot No.-S-758 E1, Road No.-09-F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
27	Kamal Cashew Pvt. Ltd.	Plot No.-F-389, Road No.- 09-F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000
28	Shree Auto Iron Ltd.	Plot No.-E-359, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
29	Rajasthan Mining Engineers Pvt.Ltd.	Plot No.-E-360, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000

30	Raj Infra Project	Plot No.-E-364, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
31	Prem Kripa Udyog Pvt.Ltd.	Plot No.-E-413 & 414, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
32	Goyal Wire	Plot No.-E-411, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
33	Bhawani Granite Pvt. Ltd.	Plot No.-F-738, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
34	Vikram Stone Machined Pvt. Ltd.	Plot No.-F-742, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
35	Shyam Rising Ispat Industries	Plot No.-F-742-A, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000

36	Shree V.K Enterprises	Plot No.-F-744, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
37	Sharma and Company	Plot No.-F-745, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
38	Pink city Resins pvt Ltd.	Plot No.-F-746, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
39	Sutlej Industries	Plot No.-E-411, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	31	162750
40	Electrolytes Power Pvt. Ltd.	Plot No.-S-758, Road No.- 9F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	80	0.25	2	200+10 = 210	8400	5000	8400	28	235200
41	Katyani Product Pvt. Ltd.	Plot No.-C-182-D, Road No.- 9F1 ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000

42	Powertech	Plot No.-G-683, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	31	162750
43	Devanshi Stones	Plot No.-G-682, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	31	162750
44	Lehar Footwear	Plot No.-G-685, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	31	162750
45	Classic Signages Pvt. Ltd.	Plot No.-F-369, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.5	2	200+10 = 210	6300	5000	6300	28	176400
46	SN Industries	Plot No.-F-403, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
47	Nirmal Glasstech Pvt. Ltd.	Plot No.-F-370-371, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000

48	Shri Bajrang Steel	Plot No.-F-374(B), Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
49	Shriji Marketing	Plot No.-F-399, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000
50	Saraswati Dal Mill	Plot No.-F-399, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	28	140000
51	V.N Industrial House	Plot No.-F-398, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000
52	Sushma Metals	Plot No.-F-379, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000
53	Quality Forging Products	Plot No.-F-394 A, Road No.- 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	12-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	28	147000

54	Nueteric Compound s	Plot No.-F- 699, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
55	Sudershan Machinery Pvt. Ltd.	Plot No.-F- 652, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	34	170000
56	AS Enterprise	Plot No.-F- 700, Road No.- 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
57	Abot Health Care	Plot No.-C- 179, Road No.- 9J ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
58	Nestle India Ltd.	Plot No.-E- 344 B, Road No.- 16 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
59	Rajasthan Alloys Ispat Udyog	Plot No.-E- 349, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000

60	Asia Body Builder & Manufacturers	Plot No.-E-356, Road No.- 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
61	R.S. Oil Mill	Plot No.-F-704B, Road No.- Road No 14 F ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	18-10-2023	50	0.25	2	200+10 = 210	5250	5000	5250	11	57750
62	Ganga Agro Industries	Plot No.-H-1025-1026, Road No.- Road No 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	31	155000
63	SHARP MINCHEM PRIVATE LIMITED	Plot No.-G-687 C, Road No.- Road No 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.5	2	200+10 = 210	10500	5000	10500	31	325500
64	United Transformers	Plot No.-G-687 (A), Road No.- Road No 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	31	162750

65	Kamlesh Engineering	Plot No.-B-408 A, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	09-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	31	155000
66	R.B. Industries	Plot No.-A-404 B, Road No.- Road No 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
67	KVG Hi Tech Auto Component Pvt. Ltd.	Plot No.-A-405-B2, Road No.- Road No 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
68	Rinkey Engineering Enterprises	Plot No.-A-407(C-1), Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	30	157500
69	Metal Cast	Plot No.-A-407-B, Road No.- Road No. 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
70	Mahesh Bura Udyog	Plot No.-A-405 (3), Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	30	157500

71	Surface edge technology & solutions	Plot No.-B-405, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	30	157500
72	Shanti Foods	Plot No.-A-405(6), Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
73	Glaves Innovation Pvt. Ltd.	Plot No.-A-406 A, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
74	Rajdhani Stonex	Plot No.-A-405, Road No.- Road No 9F ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	30	157500
75	OSO Multi Solutions Pvt. Ltd.	Plot No.-A-407A/A, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	10-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	30	150000
76	Shree Krishna Engineering Works	Plot No.-F-428, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750

77	Raj Trans Stampings	Plot No.-E-348, Road No.- Road no 16 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
78	Shree Krishna Industries	Plot No.-E-351, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
79	Shakun Plastic	Plot No.-E-352, Road No.- Road No 14 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
80	Somani Plywood Agencies	Plot No.-E-342 A, Road No.- Road No 16 ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
81	Bansal Condensor	Plot No.-C-176 (A), Road No.- Road No 9J ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
82	Agrawal General Engineering	Plot No.-C-176, Road No.- Road No 9J ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750

83	Ranchhod Das Industries	Plot No.-C-178 (B), Road No.- Road No 9J ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
84	Quality Foreging	Plot No.-C-178 (A), Road No.- Road No 9J ,VKIA, Jaipur	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	27	141750
85	Padam Steel	Plot No.- 718 B, Road No.- Road No 9F2 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
86	Ashian Pigment	Plot No.-G-711, Road No.- Road No 9F3 ,VKIA, Jaipur	Unit is operating without consent from the State Board	06-10-2023	08-11-2023	50	0.25	2	200+10 = 210	5250	5000	5250	34	178500
87	Basant Fibertek	Plot No.- E-418, Road No.- 14, VKIA, Jaipur.	Unit is operating without consent from the State Board	13-10-2023	08-11-2023	30	0.25	2	200+10 = 210	3150	5000	5000	27	135000
													Total estimated EC amount	13472850

[illegible]



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/565

Date: 17/11/2023

M/s S. D. Engineering works,
Plot No. - 735-D, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s S. D. Engineering works**, which is engaged in operating an industrial plant /operation /process at **Plot No. - 735-D, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 180000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/566

Date: 17/11/2023

M/s Rajasthan Transformers & Electricals,
Plot No. - H-1-748, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan Transformers & Electricals**, which is engaged in operating an industrial plant /operation /process at **Plot No. - H-1-748, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 189000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/567

Date: 17/11/2023

M/s Sansure Metacast pvt. Ltd.,
Plot No. - F-727, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sansure Metacast pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-727, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 189000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/568

Date: 17/11/2023

M/s Himalaya Wellness company,
Plot No. - F-732, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Himalaya Wellness company**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-732, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 180000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/569

Date: 17/11/2023

M/s Venkateshwar fibres pvt. Ltd.,
Plot No. - H-726, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Venkateshwar fibres pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - H-726, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 180000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/570

Date: 17/11/2023

M/s Ratan Ispat Industries,
Plot No. - F-736, Road No. - Road No. 9 F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ratan Ispat Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-736, Road No. - Road No. 9 F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **36 days** (i.e. from **04-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 180000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/571

Date: 17/11/2023

**M/s International Steel Processor,
 Plot No. - F-655, Road No. - 09F2,
 VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s International Steel Processor**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-655, Road No. - 09F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **35 days** (i.e. from **05-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 175000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/572

Date: 17/11/2023

M/s Sudarshan Transformers,
Plot No. - F-694, Road No. - 09F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sudarshan Transformers**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-694, Road No. - 09F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **35 days** (i.e. from **05-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 183750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/573

Date: 17/11/2023

M/s Agarwal Supply Agency,
Plot No. - F-717, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Agarwal Supply Agency**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-717, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/575

Date: 17/11/2023

M/s Shalimar Agro Industries,
Plot No. - F-659, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shalimar Agro Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-659, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/576

Date: 17/11/2023

M/s Comflexcable Industries,
Plot No. - F-665, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Comflexcable Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-665, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 170000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/577

Date: 17/11/2023

M/s Bimal Industries,
Plot No. - G-715, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bimal Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-715, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/578

Date: 17/11/2023

M/s Ganesh Engineering Works,
Plot No. - F-735 (C), Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganesh Engineering Works**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-735 (C), Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **33 days** (i.e. from **06-10-2023 to 07-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 165000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/579

Date: 17/11/2023

M/s Rajasthan electricals,
Plot No. - G-710, Road No. - 09-F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan electricals**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-710, Road No. - 09-F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 170000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/580

Date: 17/11/2023

M/s Shivraj Engineering works,
Plot No. - H-726 B, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shivraj Engineering works**, which is engaged in operating an industrial plant /operation /process at **Plot No. - H-726 B, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 145000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/581

Date: 17/11/2023

M/s Hector Industries Pvt. Ltd.,
Plot No. - G-752, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Hector Industries Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-752, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 145000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/582

Date: 17/11/2023

M/s Punjab Engineering Fabricators,
Plot No. - G-756, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Punjab Engineering Fabricators**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-756, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 145000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/583

Date: 17/11/2023

M/s Shankar Plastic,
Plot No. - F-394 E, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shankar Plastic**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-394 E, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 152250/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/584

Date: 17/11/2023

M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.),
Plot No. - G-757, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.)**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-757, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 152250/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/585

Date: 17/11/2023

M/s T & D Equipments,
Plot No. - F-393 D, Road No. - 09-F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s T & D Equipments**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-393 D, Road No. - 09-F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **29 days** (i.e. from **11-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 145000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/586

Date: 17/11/2023

M/s Technomac Engineers,
Plot No. - F-389 C, Road No. - 09-F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Technomac Engineers**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-389 C, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/587

Date: 17/11/2023

M/s Electric care,
Plot No. - F-389 A, Road No. - 09-F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Electric care**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-389 A, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/588

Date: 17/11/2023

M/s Jyoti cables,

Plot No. - E-759, Road No. - 09-F1,

VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jyoti cables**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-759, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/589

Date: 17/11/2023

M/s Rajasthan Ispat Traders,
Plot No. - S-758 D, Road No. - 09-F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan Ispat Traders**, which is engaged in operating an industrial plant /operation /process at **Plot No. - S-758 D, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
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E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/590

Date: 17/11/2023

M/s Jai Shree Industries,
Plot No. - E-758 B, Road No. - 09-F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Shree Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-758 B, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/591

Date: 17/11/2023

M/s Spectral Lead Metal Pvt. Ltd.,
Plot No. - S-758 E1, Road No. - 09-F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Spectral Lead Metal Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - S-758 E1, Road No. - 09-F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/592

Date: 17/11/2023

M/s Kamal Cashew Pvt. Ltd.,
Plot No. - F-389, Road No. - 09-F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamal Cashew Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-389, Road No. - 09-F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/593

Date: 17/11/2023

M/s Shree Auto Iron Ltd.,
Plot No. - E-359, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Auto Iron Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-359, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/594

Date: 17/11/2023

M/s Rajasthan Mining Engineers Pvt.Ltd.,
Plot No. - E-360, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan Mining Engineers Pvt.Ltd.,** which is engaged in operating an industrial plant /operation /process at **Plot No. - E-360, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/595

Date: 17/11/2023

M/s Raj Infra Project,
Plot No. - E-364, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Raj Infra Project**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-364, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/596

Date: 17/11/2023

M/s Prem Kripa Udyog Pvt.Ltd.,
Plot No. - E-413 & 414, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Prem Kripa Udyog Pvt.Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-413 & 414, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/597

Date: 17/11/2023

M/s Goyal Wire,
Plot No. - E-411, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Goyal Wire**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-411, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/598

Date: 17/11/2023

M/s Bhawani Granite Pvt. Ltd.,
Plot No. - F-738, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhawani Granite Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-738, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/599

Date: 17/11/2023

M/s Vikram Stone Machined Pvt. Ltd.,
Plot No. - F-742, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vikram Stone Machined Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-742, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/600

Date: 17/11/2023

**M/s Shyam Rising Ispat Industries,
 Plot No. - F-742-A, Road No. - 9F2,
 VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shyam Rising Ispat Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-742-A, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/601

Date: 17/11/2023

M/s Shree V.K Enterprises,
Plot No. - F-744, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree V.K Enterprises**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-744, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/602

Date: 17/11/2023

M/s Sharma and Company,
Plot No. - F-745, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sharma and Company**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-745, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/603

Date: 17/11/2023

M/s Pink city Resins pvt Ltd.,
Plot No. - F-746, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Pink city Resins pvt Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-746, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/604

Date: 17/11/2023

M/s Sutej Industries,
Plot No. - E-411, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sutej Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-411, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 162750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/605

Date: 17/11/2023

M/s Electrolytes Power Pvt. Ltd.,
Plot No. - S-758, Road No. - 9F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Electrolytes Power Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - S-758, Road No. - 9F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 235200/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/606

Date: 17/11/2023

M/s Katyani Product Pvt. Ltd.,
Plot No. - C-182-D, Road No. - 9F1,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Katyani Product Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-182-D, Road No. - 9F1, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/607

Date: 17/11/2023

M/s Powertech,
Plot No. - G-683, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Powertech**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-683, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 162750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/608

Date: 17/11/2023

M/s Devanshi Stones,
Plot No. - G-682, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Devanshi Stones**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-682, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 162750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/609

Date: 17/11/2023

M/s Lehar Footwear,
Plot No. - G-685, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Lehar Footwear**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-685, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 162750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/610
M/s Classic Signages Pvt. Ltd.,
Plot No. - F-369, Road No. - 9F,
VKIA, Jaipur.

Date: 17/11/2023

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Classic Signages Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-369, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 176400/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/611

Date: 17/11/2023

M/s SN Industries,
Plot No. - F-403, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s SN Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-403, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/612

Date: 17/11/2023

M/s Nirmal Glasstech Pvt. Ltd.,
Plot No. - F-370-371, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Nirmal Glasstech Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-370-371, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/614

Date: 17/11/2023

M/s Shri Bajrang Steel,
Plot No. - F-374(B), Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Bajrang Steel**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-374(B), Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/615

Date: 17/11/2023

M/s Shriji Marketing,
Plot No. - F-399, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shriji Marketing**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-399, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/616

Date: 17/11/2023

M/s Saraswati Dal Mill,
Plot No. - F-399, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Saraswati Dal Mill**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-399, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 140000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/617

Date: 17/11/2023

M/s V.N Industrial House,
Plot No. - F-398, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s V.N Industrial House**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-398, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/618

Date: 17/11/2023

M/s Sushma Metals,
Plot No. - F-379, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sushma Metals**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-379, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/619

Date: 17/11/2023

**M/s Quality Forging Products,
 Plot No. - F-394 A, Road No. - 9F,
 VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Quality Forging Products**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-394 A, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **28 days** (i.e. from **12-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 147000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/620

Date: 17/11/2023

M/s Nueteric Compounds,
Plot No. - F-699, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Nueteric Compounds**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-699, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/621

Date: 17/11/2023

M/s Sudershan Machinery Pvt. Ltd.,
Plot No. - F-652, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sudershan Machinery Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-652, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 170000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/622

Date: 17/11/2023

M/s AS Enterprise,
Plot No. - F-700, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s AS Enterprise**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-700, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/623

Date: 17/11/2023

M/s Abot Health Care,
Plot No. - C-179, Road No. - 9J,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Abot Health Care**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-179, Road No. - 9J, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/624

Date: 17/11/2023

M/s Nestle India Ltd.,

**Plot No. - E-344 B, Road No. - 16,
 VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Nestle India Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-344 B, Road No. - 16, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/625

Date: 17/11/2023

M/s Rajasthan Alloys Ispat Udyog,
Plot No. - E-349, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan Alloys Ispat Udyog**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-349, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/626

Date: 17/11/2023

M/s Asia Body Builder & Manufacturers,
Plot No. - E-356, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Asia Body Builder & Manufacturers**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-356, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
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 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/627

Date: 17/11/2023

M/s R.S. Oil Mill,
Plot No. - F-704B, Road No. - 14 F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s R.S. Oil Mill**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-704B, Road No. - 14 F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **11 days** (i.e. from **09-10-2023 to 18-10-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 57750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/628

Date: 17/11/2023

M/s Ganga Agro Industries,
Plot No. - H-1025-1026, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganga Agro Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - H-1025-1026, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 155000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/629

Date: 17/11/2023

M/s SHARP MINCHEM PRIVATE LIMITED,
Plot No. - G-687 C, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s SHARP MINCHEM PRIVATE LIMITED**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-687 C, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 325500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/630

Date: 17/11/2023

M/s United Transformers,
Plot No. - G-687 (A), Road No. - Road No 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s United Transformers**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-687 (A), Road No. - Road No 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 162750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/631

Date: 17/11/2023

M/s Kamlesh Engineering,
Plot No. - B-408 A, Road No. - Road No 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kamlesh Engineering**, which is engaged in operating an industrial plant /operation /process at **Plot No. - B-408 A, Road No. - Road No 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **31 days** (i.e. from **09-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 155000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/632

Date: 17/11/2023

M/s R.B. Industries,
Plot No. - A-404 B, Road No. - Road No 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s R.B. Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-404 B, Road No. - Road No 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/633

Date: 17/11/2023

M/s KVG Hi Tech Auto Component Pvt. Ltd.,
Plot No. - A-405-B2, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s KVG Hi Tech Auto Component Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-405-B2, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/634

Date: 17/11/2023

**M/s Rinkey Engineering Enterprises,
 Plot No. - A-407(C-1), Road No. - 14,
 VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rinkey Engineering Enterprises**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-407(C-1), Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 157500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/635

Date: 17/11/2023

M/s Metal Cast,
Plot No. - A-407-B, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Metal Cast**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-407-B, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/636

Date: 17/11/2023

M/s Mahesh Bura Udyog,
Plot No. - A-405 (3), Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mahesh Bura Udyog**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-405 (3), Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 157500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/637

Date: 17/11/2023

M/s Surface edge technology & solutions,
Plot No. - B-405, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Surface edge technology & solutions**, which is engaged in operating an industrial plant /operation /process at **Plot No. - B-405, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 157500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/638

Date: 17/11/2023

M/s Shanti Foods,
Plot No. - A-405(6), Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shanti Foods**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-405(6), Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/639

Date: 17/11/2023

M/s Glaves Innovation Pvt. Ltd.,
Plot No. - A-406 A, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Glaves Innovation Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-406 A, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/640

Date: 17/11/2023

M/s Rajdhani Stonex,
Plot No. - A-405, Road No. - 9F,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajdhani Stonex**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-405, Road No. - 9F, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 157500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/641

Date: 17/11/2023

M/s OSO Multi Solutions Pvt. Ltd.,
Plot No. - A-407A/A, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s OSO Multi Solutions Pvt. Ltd.**, which is engaged in operating an industrial plant /operation /process at **Plot No. - A-407A/A, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **30 days** (i.e. from **10-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 150000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/642

Date: 17/11/2023

M/s Shree Krishna Engineering Works,
Plot No. - F-428, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Krishna Engineering Works**, which is engaged in operating an industrial plant /operation /process at **Plot No. - F-428, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/643

Date: 17/11/2023

M/s Raj Trans Stampings,
Plot No. - E-348, Road No. - Road no 16,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Raj Trans Stampings**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-348, Road No. - Road no 16, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/644

Date: 17/11/2023

M/s Shree Krishna Industries,
Plot No. - E-351, Road No. - Road No 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Krishna Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-351, Road No. - Road No 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/645

Date: 17/11/2023

M/s Shakun Plastic,
Plot No. - E-352, Road No. - Road No 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shakun Plastic**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-352, Road No. - Road No 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/646

Date: 17/11/2023

M/s Somani Plywood Agencies,
Plot No. - E-342 A, Road No. - Road No 16,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Somani Plywood Agencies**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-342 A, Road No. - Road No 16, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/647

Date: 17/11/2023

M/s Bansal Condensor,
Plot No. - C-176 (A), Road No. - 9J,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bansal Condensor**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-176 (A), Road No. - 9J, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/648

Date: 17/11/2023

M/s Agrawal General Engineering,
Plot No. - C-176, Road No. - 9J,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Agrawal General Engineering**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-176, Road No. - 9J, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/649

Date: 17/11/2023

M/s Ranchhod Das Industries,
Plot No. - C-178 (B), Road No. - 9J,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ranchhod Das Industries**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-178 (B), Road No. - 9J, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/650

Date: 17/11/2023

M/s Quality Foreging,
Plot No. - C-178 (A), Road No. - 9J,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Quality Foreging**, which is engaged in operating an industrial plant /operation /process at **Plot No. - C-178 (A), Road No. - 9J, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 141750/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/651

Date: 17/11/2023

M/s Padam Steel,
Plot No. - 718 B, Road No. - 9F2,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Padam Steel**, which is engaged in operating an industrial plant /operation /process at **Plot No. - 718 B, Road No. - 9F2, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/652

Date: 17/11/2023

M/s Ashian Pigment,
Plot No. - G-711, Road No. - 9F3,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ashian Pigment**, which is engaged in operating an industrial plant /operation /process at **Plot No. - G-711, Road No. - 9F3, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **34 days** (i.e. from **06-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 178500/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/653

Date: 17/11/2023

M/s Basant Fibertek,
Plot No. - E-418, Road No. - 14,
VKIA, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Basant Fibertek**, which is engaged in operating an industrial plant /operation /process at **Plot No. - E-418, Road No. - 14, VKIA, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That industry has been established without obtaining Consent to Establish and put to operation without obtaining Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **27 days** (i.e. from **13-10-2023 to 08-11-2023**) for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 135000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/654

Date: 17/11/2023

SRM,

**M/s RIICO Ltd. Jaipur (North),
 Road No. 05, Sikar Road, VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **Vishwakarma Industrial Area (VKIA)**, which is an area development project operating at **Sikar Road, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That Industry has failed to apply and obtain Consent to Establish and Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **745 days** (i.e. from **08/01/2020 to 21/01/2022**) for operating without consent and **656 days** (i.e. from **22/01/2022 to 08/11/2023**) for operating without consent, without providing treatment facility and discharge of waste water into forest land for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 6,54,02,000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
E-mail: rorpcb.jaipur@gmail.com
Phone no. 0141-2850100

E-mail/ Registered Post

RPCB/ROJP/N/Gen-102/654

Date: 17/11/2023

SRM,

**M/s RIICO Ltd. Jaipur (North),
 Road No. 05, Sikar Road, VKIA, Jaipur.**

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018- Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas, section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas, section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas, section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas, you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **Vishwakarma Industrial Area (VKIA)**, which is an area development project operating at **Sikar Road, Jaipur** and during the process the industry discharges water and/or air pollutants.
5. And whereas, it has been observed that you have violated the provisions of the Air Act and/or Water Act. Details are as under;

‘That Industry has failed to apply and obtain Consent to Establish and Consent to Operate under the provisions of the Air Act, 1981 and/or the Water Act, 1974 from the State Board.’

6. And whereas, the above observations indicate that the industry has failed to comply with the provisions of Water Act and Air Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas, the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original



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- Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units/ industries/ mines/ institution entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas, Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
 9. And whereas, the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
 10. And whereas, the committee constituted vide Hon'ble NGT order dated 25/09/2023 in the matter of Kamal Tiwari V/s Union of India & Ors. (O.A. No. 97/2022) has recommended estimated non-compliance of minimum **745 days** (i.e. from **08/01/2020 to 21/01/2022**) for operating without consent and **656 days** (i.e. from **22/01/2022 to 08/11/2023**) for operating without consent, without providing treatment facility and discharge of waste water into forest land for the industry. However, if, during post verification or inspection, it is found that corrective measures were not taken by the industry within the stipulated time, then accordingly, the estimated amount of environmental compensation shall be increased as per rules and orders.
 11. And whereas, the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 6,54,02,000/-** on the basis of Polluter Pays Principle. However, the same shall be increased if, during post inspection/verification, it is found that unit has not taken appropriate corrective measures in stipulated time.
 12. And whereas, the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person by **04.12.2023**, failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/655

Date:- 20/11/2023

M/s S. D. Engineering works,
Plot No. – 735-D, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 04-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s S. D. Engineering works**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- 735-D, Road No. - 09-F2, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 04-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s S. D. Engineering works, Plot No.- 735-D, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s S. D. Engineering works, Plot No.- 735-D, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s S. D. Engineering works, Plot No.- 735-D, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s S. D. Engineering works, Plot No.- 735-D, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/660

Date:- 20/11/2023

M/s Rajasthan Transformers & Electricals,
Plot No. – H-1-748, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 04-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajasthan Transformers & Electricals**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- H-1-748, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 04-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan Transformers & Electricals, Plot No.- H-1-748, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Rajasthan Transformers & Electricals, Plot No.- H-1-748, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan Transformers & Electricals, Plot No.- H-1-748, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajasthan Transformers & Electricals, Plot No.- H-1-748, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/665

Date:- 20/11/2023

M/s Sansure Metacast pvt. Ltd.,
Plot No. – F-727, Road No.- 09-F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 04-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Sansure Metacast pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-727, Road No. - 09-F3, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 04-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sansure Metacast pvt. Ltd., Plot No.- F-727, Road No. - 09-F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Sansure Metacast pvt. Ltd., Plot No.- F-727, Road No. - 09-F3, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sansure Metacast pvt. Ltd., Plot No.- F-727, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Sansure Metacast pvt. Ltd., Plot No.- F-727, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/670

Date:- 20/11/2023

M/s Himalaya Wellness company,
Plot No. – F-732, Road No.- 09-F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 04-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Himalaya Wellness company**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-732, Road No. - 09-F3, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 04-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Himalaya Wellness company, Plot No.- F-732, Road No. - 09-F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Himalaya Wellness company, Plot No.- F-732, Road No. - 09-F3, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Himalaya Wellness company, Plot No.- F-732, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Himalaya Wellness company, Plot No.- F-732, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/675

Date:- 20/11/2023

M/s Ratan Ispat Industries,
Plot No. – F-736, Road No.- Road No. 9 F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 04-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Ratan Ispat Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-736, Road No. - Road No. 9 F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 04-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Ratan Ispat Industries, Plot No.- F-736, Road No. - Road No. 9 F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Ratan Ispat Industries, Plot No.- F-736, Road No. - Road No. 9 F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Ratan Ispat Industries, Plot No.- F-736, Road No. - Road No. 9 F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Ratan Ispat Industries, Plot No.- F-736, Road No. - Road No. 9 F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/680

Date:- 20/11/2023

M/s International Steel Processor,
Plot No. – F-655, Road No.- 09F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 05-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s International Steel Processor**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-655, Road No. - 09F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 05-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s International Steel Processor, Plot No.- F-655, Road No. - 09F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s International Steel Processor, Plot No.- F-655, Road No. - 09F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s International Steel Processor, Plot No.- F-655, Road No. - 09F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s International Steel Processor, Plot No.- F-655, Road No. - 09F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/685

Date:- 20/11/2023

M/s Sudarshan Transformers,
Plot No. – F-694, Road No.- 09F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 05-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Sudarshan Transformers**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-694, Road No. - 09F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 05-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sudarshan Transformers, Plot No.- F-694, Road No. - 09F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Sudarshan Transformers, Plot No.- F-694, Road No. - 09F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sudarshan Transformers, Plot No.- F-694, Road No. - 09F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Sudarshan Transformers, Plot No.- F-694, Road No. - 09F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/690

Date:- 20/11/2023

M/s Agarwal Supply Agency,
Plot No. – F-717, Road No.- 09-F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Agarwal Supply Agency**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-717, Road No. - 09-F3, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Agarwal Supply Agency, Plot No.- F-717, Road No. - 09-F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Agarwal Supply Agency, Plot No.- F-717, Road No. - 09-F3, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Agarwal Supply Agency, Plot No.- F-717, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Agarwal Supply Agency, Plot No.- F-717, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/695

Date:- 20/11/2023

M/s Shalimar Agro Industries,
Plot No. – F-659, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shalimar Agro Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-659, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shalimar Agro Industries, Plot No.- F-659, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shalimar Agro Industries, Plot No.- F-659, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shalimar Agro Industries, Plot No.- F-659, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shalimar Agro Industries, Plot No.- F-659, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/700

Date:- 20/11/2023

M/s Comflexcable Industries,
Plot No. – F-665, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Comflexcable Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-665, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Comflexcable Industries, Plot No.- F-665, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Comflexcable Industries, Plot No.- F-665, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Comflexcable Industries, Plot No.- F-665, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Comflexcable Industries, Plot No.- F-665, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/705

Date:- 20/11/2023

M/s Bimal Industries,
Plot No. – G-715, Road No.- 09-F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Bimal Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-715, Road No. - 09-F3, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Bimal Industries, Plot No.- G-715, Road No. - 09-F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Bimal Industries, Plot No.- G-715, Road No. - 09-F3, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Bimal Industries, Plot No.- G-715, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Bimal Industries, Plot No.- G-715, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/710

Date:- 20/11/2023

M/s Rajasthan electricals,
Plot No. – G-710, Road No.- 09-F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajasthan electricals**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-710, Road No. - 09-F3, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan electricals, Plot No.- G-710, Road No. - 09-F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Rajasthan electricals, Plot No.- G-710, Road No. - 09-F3, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan electricals, Plot No.- G-710, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajasthan electricals, Plot No.- G-710, Road No. - 09-F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/715

Date:- 20/11/2023

M/s Shivraj Engineering works,
Plot No. – H-726 B, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 11-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shivraj Engineering works**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- H-726 B, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 11-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shivraj Engineering works, Plot No.- H-726 B, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shivraj Engineering works, Plot No.- H-726 B, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shivraj Engineering works, Plot No.- H-726 B, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shivraj Engineering works, Plot No.- H-726 B, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/720

Date:- 20/11/2023

M/s Punjab Engineering Fabricators,
Plot No. – G-756, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 11-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Punjab Engineering Fabricators**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-756, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 11-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Punjab Engineering Fabricators, Plot No.- G-756, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Punjab Engineering Fabricators, Plot No.- G-756, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Punjab Engineering Fabricators, Plot No.- G-756, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Punjab Engineering Fabricators, Plot No.- G-756, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/725

Date:- 20/11/2023

M/s Shankar Plastic,
Plot No. – F-394 E, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 11-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shankar Plastic**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-394 E, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 11-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shankar Plastic, Plot No.- F-394 E, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Shankar Plastic, Plot No.- F-394 E, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shankar Plastic, Plot No.- F-394 E, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shankar Plastic, Plot No.- F-394 E, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/730

Date:- 20/11/2023

M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.),
Plot No. – G-757, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 11-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.)**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-757, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 11-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
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12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.), Plot No.- G-757, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.), Plot No.- G-757, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.), Plot No.- G-757, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s M.B. Engineering (R.A. Infra Project pvt. Ltd.), Plot No.- G-757, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/735

Date:- 20/11/2023

M/s T & D Equipments,
Plot No. – F-393 D, Road No.- 09-F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 11-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s T & D Equipments**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-393 D, Road No. - 09-F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 11-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
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close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

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12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s T & D Equipments, Plot No.- F-393 D, Road No. - 09-F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s T & D Equipments, Plot No.- F-393 D, Road No. - 09-F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s T & D Equipments, Plot No.- F-393 D, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s T & D Equipments, Plot No.- F-393 D, Road No. - 09-F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/740

Date:- 20/11/2023

M/s Technomac Engineers,
Plot No. – F-389 C, Road No.- 09-F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
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3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Technomac Engineers**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-389 C, Road No. - 09-F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
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 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Technomac Engineers, Plot No.- F-389 C, Road No. - 09-F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Technomac Engineers, Plot No.- F-389 C, Road No. - 09-F1, VKIA Jaipur** and ensure compliance of these directions.
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4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/745

Date:- 20/11/2023

M/s Electric care,

**Plot No. – F-389 A, Road No.- 09-F1,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.

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Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
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5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
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 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Electric care, Plot No.- F-389 A, Road No. - 09-F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Electric care, Plot No.- F-389 A, Road No. - 09-F1, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Electric care, Plot No.- F-389 A, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Electric care, Plot No.- F-389 A, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/750

Date:- 20/11/2023

M/s Rajasthan Ispat Traders,
Plot No. – S-758 D, Road No.- 09-F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajasthan Ispat Traders**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- S-758 D, Road No. - 09-F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan Ispat Traders, Plot No.- S-758 D, Road No. - 09-F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

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1. The District Collector, Jaipur with the request to close down plant of **M/s Rajasthan Ispat Traders, Plot No.- S-758 D, Road No. - 09-F1, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan Ispat Traders, Plot No.- S-758 D, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajasthan Ispat Traders, Plot No.- S-758 D, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/755

Date:- 20/11/2023

M/s Jai Shree Industries,
Plot No. – E-758 B, Road No.- 09-F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Jai Shree Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-758 B, Road No. - 09-F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai Shree Industries, Plot No.- E-758 B, Road No. - 09-F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

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1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Jai Shree Industries, Plot No.- E-758 B, Road No. - 09-F1, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai Shree Industries, Plot No.- E-758 B, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Jai Shree Industries, Plot No.- E-758 B, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/760

Date:- 20/11/2023

M/s Spectral Lead Metal Pvt. Ltd.,
Plot No. – S-758 E1, Road No.- 09-F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Spectral Lead Metal Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- S-758 E1, Road No. - 09-F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Spectral Lead Metal Pvt. Ltd., Plot No.- S-758 E1, Road No. - 09-F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Spectral Lead Metal Pvt. Ltd., Plot No.- S-758 E1, Road No. - 09-F1, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Spectral Lead Metal Pvt. Ltd., Plot No.- S-758 E1, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Spectral Lead Metal Pvt. Ltd., Plot No.- S-758 E1, Road No. - 09-F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/765

Date:- 20/11/2023

M/s Kamal Cashew Pvt. Ltd.,
Plot No. – F-389, Road No.- 09-F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Kamal Cashew Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-389, Road No. - 09-F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
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close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

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11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Kamal Cashew Pvt. Ltd., Plot No.- F-389, Road No. - 09-F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

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3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Kamal Cashew Pvt. Ltd., Plot No.- F-389, Road No. - 09-F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
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5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/770

Date:- 20/11/2023

M/s Shree Auto Iron Ltd.,
Plot No. – E-359, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
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5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shree Auto Iron Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-359, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
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(Vijay Sharma)
Regional Officer

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2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree Auto Iron Ltd., Plot No.- E-359, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shree Auto Iron Ltd., Plot No.- E-359, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/775

Date:- 20/11/2023

M/s Rajasthan Mining Engineers Pvt.Ltd.,
Plot No. – E-360, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajasthan Mining Engineers Pvt.Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-360, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan Mining Engineers Pvt.Ltd., Plot No.- E-360, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Rajasthan Mining Engineers Pvt.Ltd., Plot No.- E-360, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan Mining Engineers Pvt.Ltd., Plot No.- E-360, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajasthan Mining Engineers Pvt.Ltd., Plot No.- E-360, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/780

Date:- 20/11/2023

M/s Raj Infra Project,
Plot No. – E-364, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Raj Infra Project**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-364, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Raj Infra Project, Plot No.- E-364, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Raj Infra Project, Plot No.- E-364, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Raj Infra Project, Plot No.- E-364, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Raj Infra Project, Plot No.- E-364, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/785

Date:- 20/11/2023

M/s Prem Kripa Udyog Pvt.Ltd.,
Plot No. – E-413 & 414, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Prem Kripa Udyog Pvt.Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-413 & 414, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Prem Kripa Udyog Pvt.Ltd., Plot No.- E-413 & 414, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Prem Kripa Udyog Pvt.Ltd., Plot No.- E-413 & 414, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Prem Kripa Udyog Pvt.Ltd., Plot No.- E-413 & 414, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Prem Kripa Udyog Pvt.Ltd., Plot No.- E-413 & 414, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/790

Date:- 20/11/2023

M/s Goyal Wire,

**Plot No. – E-411, Road No.- 14,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.

2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Goyal Wire**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-411, Road No. - 14, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper**

consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Goyal Wire, Plot No.- E-411, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Goyal Wire, Plot No.- E-411, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Goyal Wire, Plot No.- E-411, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Goyal Wire, Plot No.- E-411, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/795

Date:- 20/11/2023

M/s Bhawani Granite Pvt. Ltd.,
Plot No. – F-738, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Bhawani Granite Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-738, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Bhawani Granite Pvt. Ltd., Plot No.- F-738, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Bhawani Granite Pvt. Ltd., Plot No.- F-738, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Bhawani Granite Pvt. Ltd., Plot No.- F-738, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Bhawani Granite Pvt. Ltd., Plot No.- F-738, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/800

Date:- 20/11/2023

M/s Vikram Stone Machined Pvt. Ltd.,
Plot No. – F-742, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Vikram Stone Machined Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-742, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Vikram Stone Machined Pvt. Ltd., Plot No.- F-742, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Vikram Stone Machined Pvt. Ltd., Plot No.- F-742, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Vikram Stone Machined Pvt. Ltd., Plot No.- F-742, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Vikram Stone Machined Pvt. Ltd., Plot No.- F-742, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/805

Date:- 20/11/2023

M/s Shyam Rising Ispat Industries,
Plot No. – F-742-A, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shyam Rising Ispat Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-742-A, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shyam Rising Ispat Industries, Plot No.- F-742-A, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shyam Rising Ispat Industries, Plot No.- F-742-A, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shyam Rising Ispat Industries, Plot No.- F-742-A, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shyam Rising Ispat Industries, Plot No.- F-742-A, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/810

Date:- 20/11/2023

M/s Shree V.K Enterprises,
Plot No. – F-744, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shree V.K Enterprises**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-744, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shree V.K Enterprises, Plot No.- F-744, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Shree V.K Enterprises, Plot No.- F-744, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree V.K Enterprises, Plot No.- F-744, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shree V.K Enterprises, Plot No.- F-744, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/815

Date:- 20/11/2023

M/s Sharma and Company,
Plot No. – F-745, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Sharma and Company**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-745, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sharma and Company, Plot No.- F-745, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Sharma and Company, Plot No.- F-745, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sharma and Company, Plot No.- F-745, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Sharma and Company, Plot No.- F-745, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/820

Date:- 20/11/2023

M/s Pink city Resins pvt Ltd.,
Plot No. – F-746, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Pink city Resins pvt Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-746, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Pink city Resins pvt Ltd., Plot No.- F-746, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Pink city Resins pvt Ltd., Plot No.- F-746, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Pink city Resins pvt Ltd., Plot No.- F-746, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Pink city Resins pvt Ltd., Plot No.- F-746, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/825

Date:- 20/11/2023

M/s Sutelej Industries,
Plot No. – E-411, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Sutelej Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-411, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sutilej Industries, Plot No.- E-411, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Sutilej Industries, Plot No.- E-411, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sutilej Industries, Plot No.- E-411, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Sutilej Industries, Plot No.- E-411, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/830

Date:- 20/11/2023

M/s Electrolytes Power Pvt. Ltd.,
Plot No. – S-758, Road No.- 9F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Electrolytes Power Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- S-758, Road No. - 9F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Electrolytes Power Pvt. Ltd., Plot No.- S-758, Road No. - 9F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Electrolytes Power Pvt. Ltd., Plot No.- S-758, Road No. - 9F1, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Electrolytes Power Pvt. Ltd., Plot No.- S-758, Road No. - 9F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Electrolytes Power Pvt. Ltd., Plot No.- S-758, Road No. - 9F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/835

Date:- 20/11/2023

M/s Katyani Product Pvt. Ltd.,
Plot No. – C-182-D, Road No.- 9F1,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Katyani Product Pvt. Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- C-182-D, Road No. - 9F1, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Katyani Product Pvt. Ltd., Plot No.- C-182-D, Road No. - 9F1, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Katyani Product Pvt. Ltd., Plot No.- C-182-D, Road No. - 9F1, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Katyani Product Pvt. Ltd., Plot No.- C-182-D, Road No. - 9F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Katyani Product Pvt. Ltd., Plot No.- C-182-D, Road No. - 9F1, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/840

Date:- 20/11/2023

M/s Powertech,

**Plot No. – G-683, Road No.- 9F2,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.

2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Powertech**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-683, Road No. - 9F2, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper**

consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Powertech, Plot No.- G-683, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Powertech, Plot No.- G-683, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Powertech, Plot No.- G-683, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Powertech, Plot No.- G-683, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/845

Date:- 20/11/2023

M/s Devanshi Stones,
Plot No. – G-682, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Devanshi Stones**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-682, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Devanshi Stones, Plot No.- G-682, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Devanshi Stones, Plot No.- G-682, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Devanshi Stones, Plot No.- G-682, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Devanshi Stones, Plot No.- G-682, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/850

Date:- 20/11/2023

M/s Lehar Footwear,
Plot No. – G-685, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Lehar Footwear**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-685, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Lehar Footwear, Plot No.- G-685, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Lehar Footwear, Plot No.- G-685, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Lehar Footwear, Plot No.- G-685, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Lehar Footwear, Plot No.- G-685, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/855

Date:- 20/11/2023

M/s Classic Signages Pvt. Ltd.,
Plot No. – F-369, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Classic Signages Pvt. Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-369, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Classic Signages Pvt. Ltd., Plot No.- F-369, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Classic Signages Pvt. Ltd., Plot No.- F-369, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Classic Signages Pvt. Ltd., Plot No.- F-369, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Classic Signages Pvt. Ltd., Plot No.- F-369, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/860

Date:- 20/11/2023

M/s SN Industries,
Plot No. – F-403, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s SN Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-403, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s SN Industries, Plot No.- F-403, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s SN Industries, Plot No.- F-403, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s SN Industries, Plot No.- F-403, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s SN Industries, Plot No.- F-403, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/865

Date:- 20/11/2023

M/s Nirmal Glasstech Pvt. Ltd.,
Plot No. – F-370-371, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Nirmal Glasstech Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-370-371, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Nirmal Glasstech Pvt. Ltd., Plot No.- F-370-371, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Nirmal Glasstech Pvt. Ltd., Plot No.- F-370-371, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Nirmal Glasstech Pvt. Ltd., Plot No.- F-370-371, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Nirmal Glasstech Pvt. Ltd., Plot No.- F-370-371, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/870

Date:- 20/11/2023

M/s Shri Bajrang Steel,
Plot No. – F-374(B), Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shri Bajrang Steel**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-374(B), Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shri Bajrang Steel, Plot No.- F-374(B), Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shri Bajrang Steel, Plot No.- F-374(B), Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shri Bajrang Steel, Plot No.- F-374(B), Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shri Bajrang Steel, Plot No.- F-374(B), Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/875

Date:- 20/11/2023

M/s Shriji Marketing,
Plot No. – F-399, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shriji Marketing**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-399, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
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close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

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 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shriji Marketing, Plot No.- F-399, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shriji Marketing, Plot No.- F-399, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shriji Marketing, Plot No.- F-399, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shriji Marketing, Plot No.- F-399, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/880

Date:- 20/11/2023

**M/s V.N Industrial House,
 Plot No. – F-398, Road No.- 9F,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s V.N Industrial House**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-398, Road No. - 9F, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s V.N Industrial House, Plot No.- F-398, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s V.N Industrial House, Plot No.- F-398, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s V.N Industrial House, Plot No.- F-398, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s V.N Industrial House, Plot No.- F-398, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/885

Date:- 20/11/2023

**M/s Quality Forging Products,
 Plot No. – F-394 A, Road No.- 9F,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 12-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Quality Forging Products**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-394 A, Road No. - 9F, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 12-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Quality Forging Products, Plot No.- F-394 A, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Quality Forging Products, Plot No.- F-394 A, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Quality Forging Products, Plot No.- F-394 A, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Quality Forging Products, Plot No.- F-394 A, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/890

Date:- 20/11/2023

M/s Nueteric Compounds,
Plot No. – F-699, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Nueteric Compounds**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-699, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Nueteric Compounds, Plot No.- F-699, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Nueteric Compounds, Plot No.- F-699, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Nueteric Compounds, Plot No.- F-699, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Nueteric Compounds, Plot No.- F-699, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/895

Date:- 20/11/2023

M/s Sudershan Machinery Pvt. Ltd.,
Plot No. – F-652, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Sudershan Machinery Pvt. Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-652, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sudershan Machinery Pvt. Ltd., Plot No.- F-652, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Sudershan Machinery Pvt. Ltd., Plot No.- F-652, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sudershan Machinery Pvt. Ltd., Plot No.- F-652, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Sudershan Machinery Pvt. Ltd., Plot No.- F-652, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/900

Date:- 20/11/2023

M/s AS Enterprise,
Plot No. – F-700, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s AS Enterprise**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-700, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s AS Enterprise, Plot No.- F-700, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s AS Enterprise, Plot No.- F-700, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s AS Enterprise, Plot No.- F-700, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s AS Enterprise, Plot No.- F-700, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/905

Date:- 20/11/2023

M/s Abot Health Care,
Plot No. – C-179, Road No.- 9J,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Abot Health Care**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- C-179, Road No. - 9J, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Abot Health Care, Plot No.- C-179, Road No. - 9J, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Abot Health Care, Plot No.- C-179, Road No. - 9J, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Abot Health Care, Plot No.- C-179, Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Abot Health Care, Plot No.- C-179, Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/910

Date:- 20/11/2023

M/s Nestle India Ltd.,
Plot No. – E-344 B, Road No.- 16,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Nestle India Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-344 B, Road No. - 16, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Nestle India Ltd., Plot No.- E-344 B, Road No. - 16, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Nestle India Ltd., Plot No.- E-344 B, Road No. - 16, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Nestle India Ltd., Plot No.- E-344 B, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Nestle India Ltd., Plot No.- E-344 B, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/915

Date:- 20/11/2023

M/s Rajasthan Alloys Ispat Udyog,
Plot No. – E-349, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajasthan Alloys Ispat Udyog**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-349, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan Alloys Ispat Udyog, Plot No.- E-349, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Rajasthan Alloys Ispat Udyog, Plot No.- E-349, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan Alloys Ispat Udyog, Plot No.- E-349, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajasthan Alloys Ispat Udyog, Plot No.- E-349, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/920

Date:- 20/11/2023

M/s Asia Body Builder & Manufacturers,
Plot No. – E-356, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Asia Body Builder & Manufacturers**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-356, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Asia Body Builder & Manufacturers, Plot No.- E-356, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Asia Body Builder & Manufacturers, Plot No.- E-356, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Asia Body Builder & Manufacturers, Plot No.- E-356, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Asia Body Builder & Manufacturers, Plot No.- E-356, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/925

Date:- 20/11/2023

M/s Ganga Agro Industries,
Plot No. – H-1025-1026, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Ganga Agro Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- H-1025-1026, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Ganga Agro Industries, Plot No.- H-1025-1026, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Ganga Agro Industries, Plot No.- H-1025-1026, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Ganga Agro Industries, Plot No.- H-1025-1026, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Ganga Agro Industries, Plot No.- H-1025-1026, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/930

Date:- 20/11/2023

M/s SHARP MINCHEM PRIVATE LIMITED,
Plot No. – G-687 C, Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s SHARP MINCHEM PRIVATE LIMITED**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-687 C, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
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 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s SHARP MINCHEM PRIVATE LIMITED, Plot No.- G-687 C, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s SHARP MINCHEM PRIVATE LIMITED, Plot No.- G-687 C, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s SHARP MINCHEM PRIVATE LIMITED, Plot No.- G-687 C, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s SHARP MINCHEM PRIVATE LIMITED, Plot No.- G-687 C, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/935

Date:- 20/11/2023

M/s United Transformers,
Plot No. – G-687 (A), Road No.- 9F2,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s United Transformers**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-687 (A), Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s United Transformers, Plot No.- G-687 (A), Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s United Transformers, Plot No.- G-687 (A), Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s United Transformers, Plot No.- G-687 (A), Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s United Transformers, Plot No.- G-687 (A), Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/940

Date:- 20/11/2023

M/s Kamlesh Engineering,
Plot No. – B-408 A, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 09-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Kamlesh Engineering**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- B-408 A, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 09-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Kamlesh Engineering, Plot No.- B-408 A, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Kamlesh Engineering, Plot No.- B-408 A, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Kamlesh Engineering, Plot No.- B-408 A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Kamlesh Engineering, Plot No.- B-408 A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/945

Date:- 20/11/2023

M/s R.B. Industries,
Plot No. – A-404 B, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s R.B. Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-404 B, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s R.B. Industries, Plot No.- A-404 B, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s R.B. Industries, Plot No.- A-404 B, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s R.B. Industries, Plot No.- A-404 B, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s R.B. Industries, Plot No.- A-404 B, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/950

Date:- 20/11/2023

M/s KVG Hi Tech Auto Component Pvt. Ltd.,
Plot No. – A-405-B2, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s KVG Hi Tech Auto Component Pvt. Ltd.,** (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-405-B2, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s KVG Hi Tech Auto Component Pvt. Ltd., Plot No.- A-405-B2, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s KVG Hi Tech Auto Component Pvt. Ltd., Plot No.- A-405-B2, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s KVG Hi Tech Auto Component Pvt. Ltd., Plot No.- A-405-B2, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s KVG Hi Tech Auto Component Pvt. Ltd., Plot No.- A-405-B2, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/955

Date:- 20/11/2023

M/s Rinkey Engineering Enterprises,
Plot No. – A-407(C-1), Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rinkey Engineering Enterprises**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-407(C-1), Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
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close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

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 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rinkey Engineering Enterprises, Plot No.- A-407(C-1), Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Rinkey Engineering Enterprises, Plot No.- A-407(C-1), Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rinkey Engineering Enterprises, Plot No.- A-407(C-1), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rinkey Engineering Enterprises, Plot No.- A-407(C-1), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/960

Date:- 20/11/2023

M/s Metal Cast,
Plot No. – A-407-B, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Metal Cast**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-407-B, Road No. - 14, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to close down their production activity which are operating without proper**

consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Metal Cast, Plot No.- A-407-B, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Metal Cast, Plot No.- A-407-B, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Metal Cast, Plot No.- A-407-B, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Metal Cast, Plot No.- A-407-B, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/965

Date:- 20/11/2023

M/s Mahesh Bura Udyog,
Plot No. – A-405 (3), Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Mahesh Bura Udyog**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-405 (3), Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Mahesh Bura Udyog, Plot No.- A-405 (3), Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Mahesh Bura Udyog, Plot No.- A-405 (3), Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Mahesh Bura Udyog, Plot No.- A-405 (3), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Mahesh Bura Udyog, Plot No.- A-405 (3), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/970

Date:- 20/11/2023

M/s Surface edge technology & solutions,
Plot No. – B-405, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Surface edge technology & solutions**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- B-405, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Surface edge technology & solutions, Plot No.- B-405, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Surface edge technology & solutions, Plot No.- B-405, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Surface edge technology & solutions, Plot No.- B-405, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Surface edge technology & solutions, Plot No.- B-405, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/975

Date:- 20/11/2023

M/s Shanti Foods,
Plot No. – A-405(6), Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shanti Foods**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-405(6), Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shanti Foods, Plot No.- A-405(6), Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Shanti Foods, Plot No.- A-405(6), Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shanti Foods, Plot No.- A-405(6), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shanti Foods, Plot No.- A-405(6), Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/980

Date:- 20/11/2023

M/s Glaves Innovation Pvt. Ltd.,
Plot No. – A-406 A, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Glaves Innovation Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-406 A, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Glaves Innovation Pvt. Ltd., Plot No.- A-406 A, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Glaves Innovation Pvt. Ltd., Plot No.- A-406 A, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Glaves Innovation Pvt. Ltd., Plot No.- A-406 A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Glaves Innovation Pvt. Ltd., Plot No.- A-406 A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/985

Date:- 20/11/2023

M/s Rajdhani Stonex,
Plot No. – A-405, Road No.- 9F,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Rajdhani Stonex**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-405, Road No. - 9F, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajdhani Stonex, Plot No.- A-405, Road No. - 9F, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Rajdhani Stonex, Plot No.- A-405, Road No. - 9F, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajdhani Stonex, Plot No.- A-405, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Rajdhani Stonex, Plot No.- A-405, Road No. - 9F, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/990

Date:- 20/11/2023

M/s OSO Multi Solutions Pvt. Ltd.,
Plot No. – A-407A/A, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 10-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s OSO Multi Solutions Pvt. Ltd.**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- A-407A/A, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 10-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s OSO Multi Solutions Pvt. Ltd., Plot No.- A-407A/A, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s OSO Multi Solutions Pvt. Ltd., Plot No.- A-407A/A, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s OSO Multi Solutions Pvt. Ltd., Plot No.- A-407A/A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s OSO Multi Solutions Pvt. Ltd., Plot No.- A-407A/A, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/995

Date:- 20/11/2023

M/s Shree Krishna Engineering Works,
Plot No. – F-428, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shree Krishna Engineering Works**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- F-428, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shree Krishna Engineering Works, Plot No.- F-428, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Shree Krishna Engineering Works, Plot No.- F-428, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree Krishna Engineering Works, Plot No.- F-428, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shree Krishna Engineering Works, Plot No.- F-428, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1000

Date:- 20/11/2023

M/s Raj Trans Stampings,
Plot No. – E-348, Road No.- 16,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Raj Trans Stampings**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-348, Road No. - 16, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Raj Trans Stampings, Plot No.- E-348, Road No. - 16, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Raj Trans Stampings, Plot No.- E-348, Road No. - 16, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Raj Trans Stampings, Plot No.- E-348, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Raj Trans Stampings, Plot No.- E-348, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1005

Date:- 20/11/2023

M/s Shree Krishna Industries,
Plot No. – E-351, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shree Krishna Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-351, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shree Krishna Industries, Plot No.- E-351, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Shree Krishna Industries, Plot No.- E-351, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree Krishna Industries, Plot No.- E-351, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shree Krishna Industries, Plot No.- E-351, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1010

Date:- 20/11/2023

M/s Shakun Plastic,
Plot No. – E-352, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Shakun Plastic**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-352, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shakun Plastic, Plot No.- E-352, Road No. - 14, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Shakun Plastic, Plot No.- E-352, Road No. - 14, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shakun Plastic, Plot No.- E-352, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. – 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Shakun Plastic, Plot No.- E-352, Road No. - 14, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1015

Date:- 20/11/2023

M/s Somani Plywood Agencies,
Plot No. – E-342 A, Road No.- 16,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Somani Plywood Agencies**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-342 A, Road No. - 16, VKIA Jaipur**.
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Somani Plywood Agencies, Plot No.- E-342 A, Road No. - 16, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. ~~The District Collector, Jaipur with the request to close down plant of **M/s Somani Plywood Agencies, Plot No.- E-342 A, Road No. - 16, VKIA Jaipur** and ensure compliance of these directions.~~
2. ~~The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Somani Plywood Agencies, Plot No.- E-342 A, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
3. ~~SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Somani Plywood Agencies, Plot No.- E-342 A, Road No. - 16, VKIA Jaipur** & send compliance report to the State Board within 07 days.~~
4. ~~SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.~~
5. ~~Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.~~

~~Regional Officer~~



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1020

Date:- 20/11/2023

M/s Bansal Condensor,
Plot No. – C-176 (A), Road No.- 9J,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Bansal Condensor**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- C-176 (A), Road No. - 9J, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Bansal Condensor, Plot No.- C-176 (A), Road No. - 9J, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Bansal Condensor, Plot No.- C-176 (A), Road No. - 9J, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Bansal Condensor, Plot No.- C-176 (A), Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Bansal Condensor, Plot No.- C-176 (A), Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1025

Date:- 20/11/2023

M/s Agrawal General Engineering,
Plot No. – C-176, Road No.- 9J,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Agrawal General Engineering**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- C-176, Road No. - 9J, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Agrawal General Engineering, Plot No.- C-176, Road No. - 9J, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Agrawal General Engineering, Plot No.- C-176, Road No. - 9J, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Agrawal General Engineering, Plot No.- C-176, Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Agrawal General Engineering, Plot No.- C-176, Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1030

Date:- 20/11/2023

M/s Ranchhod Das Industries,
Plot No. – C-178 (B), Road No.- 9J,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Ranchhod Das Industries**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- C-178 (B), Road No. - 9J, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Ranchhod Das Industries, Plot No.- C-178 (B), Road No. - 9J, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Ranchhod Das Industries, Plot No.- C-178 (B), Road No. - 9J, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Ranchhod Das Industries, Plot No.- C-178 (B), Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Ranchhod Das Industries, Plot No.- C-178 (B), Road No. - 9J, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1035

Date:- 20/11/2023

M/s Padam Steel,

**Plot No. – 718 B, Road No.- 9F2,
 VKIA, Jaipur.**

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.

2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Padam Steel**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- 718 B, Road No. - 9F2, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Padam Steel, Plot No.- 718 B, Road No. - 9F2, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Padam Steel, Plot No.- 718 B, Road No. - 9F2, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Padam Steel, Plot No.- 718 B, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
3. SRM, RIICO Ltd. Jaipur (North), Road No. - 05, VKIA, Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the water supply of **M/s Padam Steel, Plot No.- 718 B, Road No. - 9F2, VKIA Jaipur** & send compliance report to the State Board within 07 days.
4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
5. Master file (Direction), R.O. Jaipur (N) Rajasthan State Pollution Control Board, Jaipur.

Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opposite Road No. 5, VKIA, Sikar Road, Jaipur.
 E-mail: rorpcb.jaipur@gmail.com
 Phone no. 0141-2850100

Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1040

Date:- 20/11/2023

M/s Ashian Pigment,
Plot No. – G-711, Road No.- 9F3,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 06-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Ashian Pigment**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- G-711, Road No. - 9F3, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 06-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
9. **And whereas, National Green Tribunal (NGT) delivered a decision on May 08,2013 in the application no. 37 of 2012; Wassan Singh V/s. State of Punjab-regarding, and it was enjoined upon all the industrial operations and process to**

close down their production activity which are operating without proper consent of the State Board. State Pollution Control Board has also been directed to seal such defaulter units

10. And whereas the operational/functional status of the industry contrary to the provisions of Act/Rules may cause grave injury to the environment.
11. And whereas the above non-compliances and violations have been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33A of Water Act & under Section 31A of Air Act, 1981 and in performance of its functions under the said Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) **The closure, prohibition or regulation of any industry, operation or process or**
 - (b) **Stoppage or regulation of the supply of electricity or water or any other service.**
13. Therefore, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and under the provisions of section 31 A of the Air Act in performance of functions under the Act, hereby directs you to, forthwith, close down your industrial plant **M/s Ashian Pigment, Plot No.- G-711, Road No. - 9F3, VKIA Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with a fine under Section 41(2) of the Act.



(Vijay Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. The District Collector, Jaipur with the request to close down plant of **M/s Ashian Pigment, Plot No.- G-711, Road No. - 9F3, VKIA Jaipur** and ensure compliance of these directions.
2. The Assistant Engineer, JVVNL, Distt-Jaipur with the direction under Section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of **M/s Ashian Pigment, Plot No.- G-711, Road No. - 9F3, VKIA Jaipur** & send compliance report to the State Board within 07 days.
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4. SSO/JEE, Regional Office, Jaipur (N) Rajasthan State Pollution Control Board, to seal D.G. sets, Bore Well supplying water to the process, if any and such other equipment's, so as to affect complete closure of the industrial plant and submit compliance report to the Office.
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Regional Officer



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Registered Post/E-mail

F.No.RPCB/ROJP/N/Legal-168/1045

Date:- 20/11/2023

M/s Basant Fibertek,
Plot No. – E-418, Road No.- 14,
VKIA, Jaipur.

Sub: -Directions for closure under Section 33(A) the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: - 1. Inspection of the industry dated 13-10-2023.
 2. Show cause notice issued vide State Board's letter dated 30-10-2023.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for prevention and control of water pollution and for maintaining and restoring the wholesomeness of water and the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas **M/s Basant Fibertek**, (herein after referred to as the "Industry") is engaged in operating a plant/industry at **Plot No.- E-418, Road No. - 14, VKIA Jaipur.**
7. And whereas, industry was inspected by the State Board Officials on 13-10-2023 and was found operating without obtaining Consent to Operate from the State Board, therefore, a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 30-10-2023.
8. And whereas, unit has failed to apply for consent to operate and operating the industry without valid consent from the State Board, thus violating various provisions of the Water Act, 1974 and the Air Act, 1981.
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(Vijay Sharma)
Regional Officer

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Regional Officer